

for development of roads already declared as National Highways instead of declaring more roads as National Highways. Therefore no time frame has been set for declaration of new National Highways including those in Rajasthan.

Realignment of Narol-Naroda section of NH-8

2090. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government of Gujarat has submitted a proposal in February, 2008 regarding realignment of Narol-Naroda Section of National Highway No. 8; and

(b) if so, Government's reaction thereto and the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) No proposal for realignment of Narol - Naroda Section of NH-8 has been received.

(b) Does not arise.

Irregularities in NHAI

†2091. SHRI PRABHAT JHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Central Administrative Tribunal has imposed penalty on Ministry, Secretary and other Officials for unlawfully lingering on a case of deputation in NHAI;

(b) if so, the details thereof;

(c) whether Government agrees that NHAI is rife with irregularities; and

(d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) to (b) The matter relates to deputation of an officer of the Central Engineering Service (Roads) Group 'A' of the Ministry of Road Transport and Highways to National Highways Authority of India (NHAI). While initially approving the deputation of the said officer to the post of Chief General Manager (Technical) in NHAI, the fact regarding completion of cooling off requirement could not be brought to the notice of the Competent Authority. However, as the officer had not completed the cooling off requirement which was mandatory in terms of the Department of Personnel & Training (DOPT)'s instructions dated 29-2-2008, he was not relieved to join the NHAI. Aggrieved by this, he filed a petition in the Central Administrative Tribunal, Principal Bench, New Delhi. The fact that the officer could not be relieved on account of not fulfilling the cooling off requirement had also been brought to the notice of the competent authority who agreed to cancel the deputation order which, however, could not be issued in view of the interim directions of the Tribunal for maintaining the status quo. The action has

† Original notice of the question was received in Hindi.

been taken by the officers of the Ministry to ensure compliance with the Department of Personnel & Training's consolidated guidelines on deputation in bonafide discharge of their official capacity. The Tribunal has held that applicant has not been able to establish personal malafides against individual officers and only legal malafides have been established. The Tribunal has allowed the application with costs of Rupees fifty thousand. It has been decided with the approval of the Competent Authority to challenge the impugned order in the Hon'ble High Court of Delhi. The Ministry has accordingly initiated necessary steps in this regard.

(c) No, Sir.

(d) Does not arise.

Constructing 7,000 Kms highways every year

2092.SHRIMATI T. RATNA BAI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry is looking at constructing 7,000 km. Highways every year;

(b) if so, the details worked out so far, highway-wise, connecting Andhra Pradesh;

(c) the funds being allocated, highway-wise; and

(d) the time bound for each highway in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) Yes, Sir. Concerted efforts are being made for finalising the work plan for award of projects on the basis of viability and inter-se priority.

(b) to (d) Fifteen projects on NH-5, NH-7, NH-9 & NH-18 are under implementation and nine projects on NH-5, NH-9, NH-202 & NH-205 are proposed to be undertaken during 2009-2012 in Andhra Pradesh under National Highways Development Project (NHDP) as per details given in the Statement-I and Statement-II respectively.

Statement-I

Details of Projects under Implementation in Andhra Pradesh

Sl. No.	NH No.	Station from to	Length (in km)	Total Civil Construction Cost (Rs. in crore)	Civil Work Award Date	Completion now targeted
1	2	3	4	5	6	7
1.	7	Islam Nagar to Kadtal (NS-2/BOT/AP-7)	48	546.83	March, 2007	March, 2010
2.	7	Gundla Pochampalli to Bowenpalli Shivarampalli to Thondapalli (NS-23/AP)- Balance Work	23.1	71.57	December, 2005	December, 2009